

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**CP-354(ND)/2017**

**IN THE MATTER OF:**

New Rajdhani Logistics Pvt. Ltd.

.... Applicant/petitioner

Vs.

Registrar of Companies

.... Respondent

**Order under Section 252(3) of the Companies Act**

**Order delivered on 24.10.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**

**Hon'ble President**

**Ms. Deepa Krishan**

**Hon'ble Member (T)**

For the Applicant/petitioner : Mr. Sunpreet Singh, Co. Secretary

For the RD(NR), Delhi : Shri C. Balooni, Company Prosecutor

**ORDER**

Let notice of the petition be issued for 12<sup>th</sup> December, 2017.

Mr. Balooni, learned Company Prosecutor accepts notice. A copy of the petition shall be handed over to Mr. Balooni during the course of the day. Reply, if any, be filed within four weeks with a copy in advance to the learned practicing Company Secretary.

Rejoinder, if any, be filed within two weeks thereafter with a copy in advance to the Counsel opposite.

List for arguments on 12<sup>th</sup> December, 2017.

Sd/-

**(CHIEF JUSTICE M.M.KUMAR)  
PRESIDENT**

Sd/-

**(DEEPA KRISHAN)  
MEMBER(TECHNICAL)**